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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 67/241-242/NCLT/AHM/2017

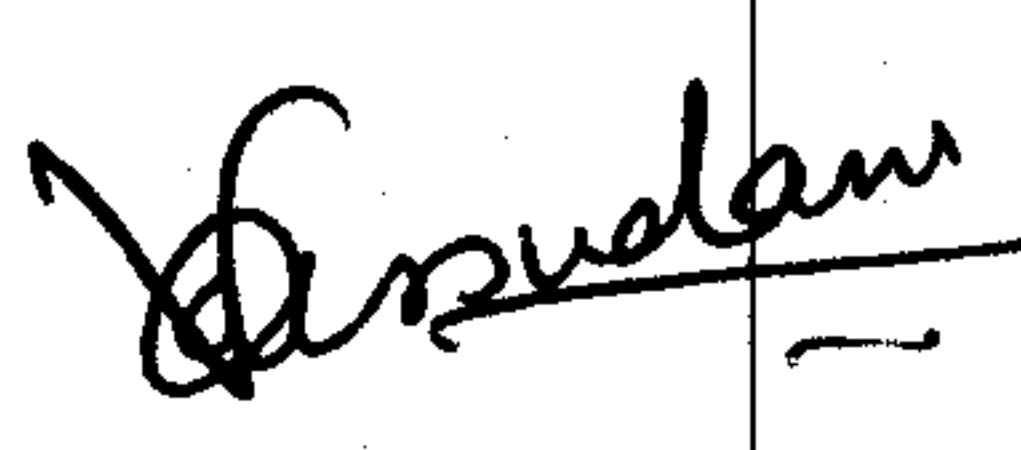
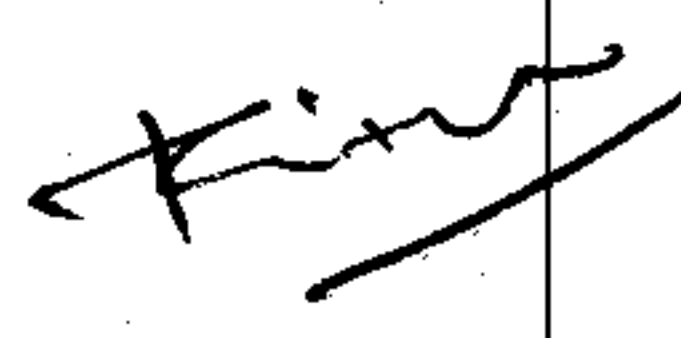
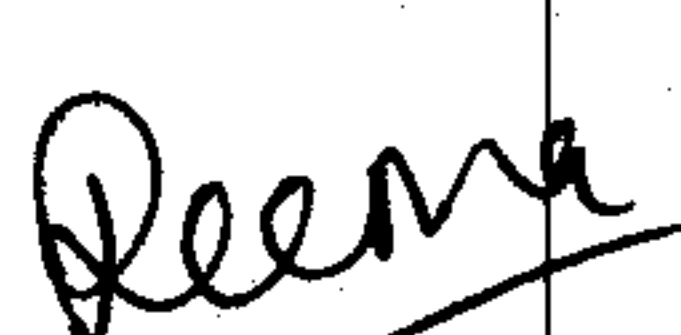
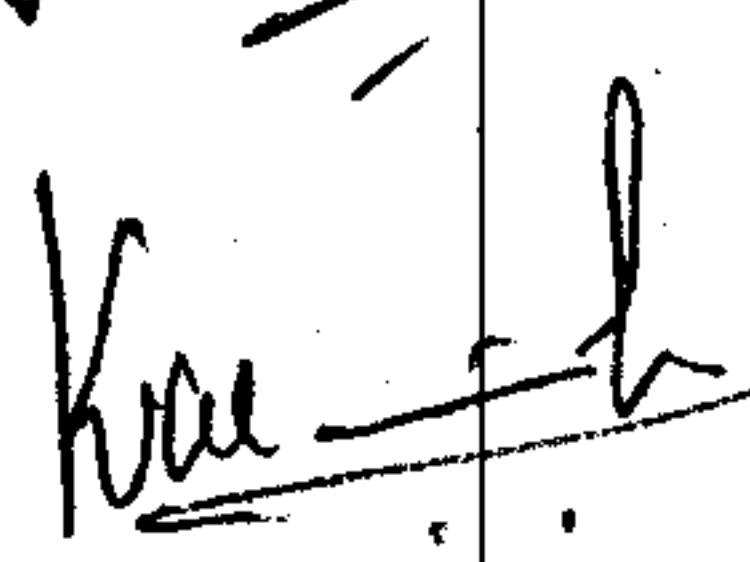
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: Arjundas B Khatri & Ors
V/s.
Pure Pharma Ltd. & Ors.

Section of the Companies Act: Section 241-242 r/w 130 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIJAY ASSUDANI	ADVOCATE	Respondents 1 to 6	
2.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV	PETITIONER	
3.	REEMA JAIN	PCS	Petitioner	
4.	Kunal P Vaishnav	Advocate	Resp No. 7	


ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned PCS Ms. Reema Jain present for Petitioner. Learned Advocate Mr. Vijay Assudhani present for Respondent Nos. 1 to 6. Learned Advocate Mr. Kunal Vaishnav present for Respondent No.7.

Learned Counsel appearing for petitioner represented that petitioners are ready to sell their shares to respondents. Respondents counsel represented that they are ready to purchase the shares of the petitioner.

Learned Counsel for both sides requested time on the aspect of the value of the share for consulting their clients.

List the matter on 09.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 06th day of November, 2017.